**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Revision No. 744 of 2014**

Raj Kishor Mondal ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opp. Party**

---

**CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**

---

**Through Video Conferencing**

18**/10.09.2020**

**1.** Heard in part.

**2.** Heard Mr. Binod Singh, Advocate and also Ms. Satakshi, Amicus on behalf of the petitioner in the present case.

**3.** During the course of hearing, it transpires that there are three cheques involved in the present case and the allegation is that the amount of Rs. 6,000/- was made as Rs. 60,000/-, Rs. 3,000/- was made as Rs. 30,000/- and then Rs. 3,000/- was made as Rs. 30,000/- and the said amount was withdrawn by the petitioner by interpolating the cheques.

**4.** During the course of hearing, it transpires that the counter-foil of the cheques mentioned Rs. 6,000/-, Rs. 30,000/- and Rs. 30,000 respectively.

**5.** The learned counsel for the petitioner prays for some time for further arguments and also to place certain judgment before this Court in support of his argument. He submits that the matter may be posted on 15.09.2020.

**6.** Mr. Tarun Kumar, learned counsel appearing on behalf of the opposite party-State has also been heard and he submits that there is no perversity in the impugned judgment. But he submits that the aforesaid aspect of the matter will be argued by him on the next date.

**7.** Considering the submissions made, post this case on 15.09.2020 for further hearing.

**(Anubha Rawat Choudhary, J.)**

*Mukul*